

(c) whether samples of drugs have also been taken for quality evaluation and, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) Yes.

(b) 57 licensed wholesalers including warehouses/godowns were inspected but no arrests were made.

(c) A total number of 118 drugs samples have been drawn and sent for test and analysis to the testing laboratories under Central Drugs Standard Control Organisation (CDSCO).

#### **Compliance of directions issued by Central Waqf Board to States**

1911. SHRI K. RAHMAN KHAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Central Waqf Council has issued any directions to the States utilising its powers under section 9(1A) after the act came into force;

(b) if so, the details of directions so issued, State-wise; and

(c) whether the State Governments and State Waqf Boards have complied with the directions issued by the Central Waqf Council; and

(d) the details of all such compliances and objections, if any received?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (d) No specific directions under section 9(1A) has been issued to the State Waqf Boards so far. However, general directions were issued to Maharashtra State Waqf Board to make thorough enquiry in affairs of Dudhari Kathada, Qazipura Masjid Trust Nasik and deregistration of Waqf Zanabia Mumbai Trust. Further, in order to streamline the functioning of State Waqf Boards, State Government of Uttar Pradesh has been directed to look into the complaints received against improper functioning of UP Shia and Sunni Waqf Boards. The Maharashtra Government has informed that they have suspended the then Chief Executive Officer of Maharashtra State Waqf Board.